

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 16037/2012

(Arising out of impugned final judgment and order dated 29/03/2012
in WP No. 967/2011 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

BHAGWAN DEEN & ANR.

Petitioner(s)

VERSUS

RAM BILAS & ORS.

Respondent(s)

(with interim relief and office report)

Date : 10/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)

Mr. Shail Kumar Dwivedi, Adv.
Mr. Siddharth Krishna Dwivedi, Adv.

For Respondent(s)

Mr. Amit Kumar, Adv.
Mr. Vivek Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' time is granted to the petitioners for
filing rejoinder-affidavit.
Additional documents may also be filed in the
meanwhile.
List the matter thereafter.

Signature Not Verified
(DEEPAK MANSUKHANI)
Digitally signed by

(INDU BALA KAPUR)

COURT MASTER

Deepak Mansukhani
Date: 2014.10.11
12:54:04 IST

COURT MASTER

Reason: